

DIVISION BENCH

ITEM NO.135

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.15/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S M/S JMS EDUCATION SOLUTIONS PVT. LTD. & ORS.
UNDER SECTION	252 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant/ I.T. Deptt.*
with Sh. Niraj Kumar Singh, Adv.

Sh. Manu Vardhan, Adv. : *For the Respondent Nos.4 & 5
(ROC & Union of India)*

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Appellant seeks and is granted one week time to make fresh service of notice in terms of the order dated 04.02.2024.
- 2.** Let the matter be adjourned for further hearing on 2nd May, 2024 and to be taken up at 02:30 PM.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*